

Service matter.

before central service tribunal

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: A'lead.

Stamp No. ~~185~~

Advocate Mr. B. P. Tanna

Office Note, if any
for interim relief in terms of para

S.O.O.

C.A. No. 242/86.

Spl. CIVIL APPEAL No. 11 of 198
APPLICATION.

in Spl. CA-451/85 of
the High Court, Albad.

(Under Service matter Act)
(Art. 14, 16, 226, 227, 19 of the
Constitution of India)

To be admitted to the File.

~~yes/not~~ affirmed.

This day of 198

Assistant Registrar

Court's Order

SO to 13/12/85 at the
request of Advocate Mr. Tanna
for Tanna.

12/11/85

B. C. Gargi

S

Heard Mr. Tanna for
the applicant. Mr. J. D.

for the respondents

Status quo as of today

is continue till 1.1.1986

S.O. to 6.1.1986. A copy of this order be given to
the applicant. B. C. Gargi
13.2.1985

SO to 7.1.1986
B. C. Gargi
6.1.1986

Miss Keravala for Mr.
B. P. Tanna and Mr.
Ajmera for the respondents

Mr. Ajmera states that
this tribunal has no jurisdiction
as the controversy is covered
by the provisions of the Industrial
Disputes Act. In view of
this statement Miss Keravala
wants to withdraw the application
but she says that the inter-
imposed order dated 19.11.1985
is stayed for 3 days. The
request is reasonable.

The application is disposed
of as withdrawn. However the
imposed order dated 19.11.1985
is stayed upto 10.1.1986.

B. C. Gargi
7.1.1986